

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 08TH DAY OF MAY, 2020/18TH VAISAKHA, 1942

B.A.No.2467/2020

(CRIME NO.723 OF 2019 OF POOVAR POLICE STATION,

THIRUVANANTHAPURAM)

PETITIONERS/ACCUSED

1. AKHIL R.NAIR, AGED 24,

S/O.RAJAPPAN NAIR, ASWATHY BHAVAN, THATTAMUKKU,
AMBOORI, VAZHICAL DESAM, THIRUVANANTHAPURAM.

2. RAHUL R.NAIR, AGED 27,

S/O.RAJAPPAN NAIR, ASWATHY BHAVAN, THATTAMUKKU,
AMBOORI, VAZHICAL DESAM, THIRUVANANTHAPURAM.

BY ADV.SRI.SASTHAMANGALAM S.AJITHKUMAR

RESPONDENTS/COMPLAINANTS

1. STATE OF KERALA REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM-682031.

2. SUB INSPECTOR OF POLICE, MUSEUM POLICE STATION,
THIRUVANANTHAPURAM.

SRI.AJITH MURALI, PUBLIC PROSECUTOR
SRI.SANTHOSH PETER SR.PUBLIC PROSECUTOR

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION
ON 08.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

P.V.KUNHIKRISHNAN, J.

B.A.No.2467 of 2020

Dated this the 8th day of May, 2020

O R D E R

This Bail Application filed under Section 439 of Criminal Procedure Code was heard through Video Conference.

2. The learned counsel for the petitioners submitted that, he wants to withdraw this bail application with liberty to move again when the regular court starts sitting.

According to me, this is a case in which detailed hearing is necessary and the case diary is also to be looked into. The main offence is under Section 302 of IPC. In such circumstances, this bail application is dismissed with liberty to the petitioners to move the bail application again when the regular court starts sitting.

P.V.KUNHIKRISHNAN, JUDGE

skj